

Central Administrative Tribunal, Principal Bench

C.P. No.407 of 2002

IN

O.A. No.1702/2002

New Delhi this the 28th day of October, 2002

Hon'ble Mr. M. P. Singh, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

Smt. Prem Wati aged 52 years,  
W/o Shri Rattan Lal,  
R/o P&T Quarters,  
1/2-C, Kali Bari Marg,  
New Delhi

- Petitioner

(By Advocate : Shri S.P. Chadha)

Versus

1. Shri Rajiv Ratna Shah,  
Secretary to Govt. of India,  
Ministry of Communication,  
Sanchar Bhawan, New Delhi.
2. Shri K.H. Khan,  
Senior General Manager,  
Mahanagar Telephone Limited,  
(MTNL).

- Respondents

(By Advocate : Shri V.K. Rao)

ORDER (ORAL)

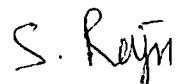
Hon'ble Mr. Shanker Raju, Member (J)

By an order dated 5.7.2002 in OA No.1702/2002, the directions have been issued to the respondents to pass a reasoned and a speaking order on the representation and also grant her such reliefs as she may be entitled to in law under the relevant rules.

2. In pursuance of the aforesaid order, the respondents have passed an order dated 9.10.2002 whereby they have disposed of the representations of the petitioner on merits as well as on jurisdiction, on the plea that once the petitioner has been absorbed in MTNL and there is no notification under Section 14(2) of

Administrative Tribunals Act, 1985 bringing MTNL within the jurisdiction of this Tribunal, this Tribunal has no jurisdiction to entertain the said OA.

3. We are satisfied that the respondents have substantially complied with the directions of this Tribunal by disposing of the representations of the petitioner. The present Contempt Petition is dismissed. Notice issued to the alleged respondent is discharged. Petitioner is at liberty to approach ~~an~~ appropriate forum in accordance with law, if any grievance ~~is~~ still survives.



( Shanker Raju )  
Member ( J )



( M.P. Singh )  
Member ( A )

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